

***THE HYDERABAD GENERAL SALES TAX
(SECOND AMENDMENT) ACT, 1952.**

No. VII OF 1952.

*An Act further to amend the Hyderabad General
Sales Tax Act, 1950.*

Whereas it is expedient further to amend the Hyderabad Preamble.
General Sales Tax Act, 1950 (Hyderabad Act XIV of 1950),
for the purposes hereinafter appearing ;

It is hereby enacted as follows:—

1. (1) This Act may be called the Hyderabad General Short title and
Sales Tax (second Amendment) Act, 1952. commencement.

(2) It shall come into force on the first day
of March, 1952.

2. and 3. [Amendments carried out in the Princi-
pal Act]

4. Notwithstanding anything contained in the said Act as Savings.
amended by this Act, Government may by notification in the
Jarida levy an additional tax at the first sale by a dealer or
casual trader or at the first point in a series of sales by succes-
sive dealers or casual traders at the rate of two pies in the
rupee on cigars, cheroots, cigarettes, pipe tobacco and tinned
tobacco used in cigarettes and paper-loose, in addition to the
tax leviable on these goods under clause (1) of section 4 of the
said Act.

— SSSS —

